

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,  
CENTRAL DISTRICT, DELHI.**

**ORDER**

Vide advisory No. 22/DHC/2020 dated 29.06.2020 issued by the Hon'ble Delhi High Court, and as directed by the Ld. District & Sessions Judge (HQs), Delhi, it is hereby ordered that:

**(A) Since it would not be feasible to produce UTPs in the District Court Complexes till the extant situation returns to pre-lockdown conditions**, the Ld. Judicial Officers who are Duty MMs in respective District Court Complexes, shall extend the remand of UTPs (Under Trial Prisoners) of Central Jail Tihar, Rohini Jail and Mandoli Jail through Video Conferencing in the manner mentioned in **ANNEXURE A**.<sup>1</sup> The modalities of extending remand via Video Conferencing are contained in **ANNEXURE B**.

**(B) Since it would not be feasible to grant first remand to arrestees by their physical production in District Court Complexes till the extant situation returns to pre-lockdown conditions**, the following Ld Judicial Officers shall perform the work of exclusively granting remands in case of fresh arrestees<sup>2</sup>, granting police custody from judicial custody, if required, discharge and formal arrest<sup>3</sup>. The fresh arrestees shall not be produced in District Court Complexes, but shall be produced in the Court Complexes situated in Tihar Jail and Mandoli Jail premises, **before 5:00 P.M.** Fresh arrestees produced after 5:00 P.M shall be dealt with by concerned Duty Magistrate.

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)
01	<b>Ms. Richa Gosain Solanki, Ld. MM, South West, Dwarka.</b> 431, Rama Apartments, Sec-11, Dwarka, Delhi Mob. 8527291377	01-07-2020 02-07-2020	Tihar	All Police Districts except North East, East & Shahdara
02	<b>Sh. Dev Chaudhary, Ld. MM, South East, Saket</b> R/o Judicial Hostel, Delhi Judicial Academy, Sector-14, Dwarka, Delhi. Mob.9416788884	03-07-2020 04-07-2020	Tihar	All Police Districts except North East, East & Shahdara
03	<b>Sh. Rakesh Kumar-II, Ld.MM, West, THC</b> 702, Block-B, Judicial Officers Flats, Sector-26, Rohini, Delhi. Mob. 9910384842	05-07-2020 06-07-2020	Tihar	All Police Districts except North East, East & Shahdara
04	<b>Ms. Udita Jain, Ld. MM, South West, Dwarka</b>	07-07-2020 08-07-2020	Tihar	All Police Districts except

1 As per directions of Ld District & Sessions Judge, Rouse Court Complex, the above is inapplicable to remands pertaining to cases of ED, CBI and ACB Govt of NCT cases pertaining to Rouse Avenue Court Complex.

2 All female arrestees shall be produced before Court Complex at Mandoli Jail only, as requested by DG(P).

3 The Ld Magistrate may also explore the possibility of using the VC Facility in the Court Complex, Jail Premises for the above purposes.

	R/o H. No.402, Deepali Enclave, Pitampura, Delhi . Mob. 9953427672			North East, East & Shahdara
05	<b>Ms. Upasna Satija, Ld. MM, North, Rohini</b> R/o WZ-0407C, 2 <sup>nd</sup> Floor, Janakpuri, Hari Nagar, Delhi. Mob.9818355854	09-07-2020 10-07-2020	Tihar	All Police Districts except North East, East & Shahdara
06	<b>Ms. Divya Malhotra, Ld. MM, North Rohini</b> R/o 61-GS/10, Sunder Apartment, Paschim Vihar, Delhi. Mob. 9899035098	11-07-2020 12-07-2020	Tihar	All Police Districts except North East, East & Shahdara
07	<b>Sh. Rohit Gulia, Ld. MM, South East, Saket</b> R/o 154, Nanda Apartment, Najafgarh, Delhi. Mob. 9650081039	13-07-2020 14-07-2020 15-07-2020	Tihar	All Police Districts except North East, East & Shahdara
09	<b>Ms. Akriti Mehandru, Ld. MM, Central, THC</b> R/o C-69, Mehandru Enclave, G T Karnal Toad, Delhi. Mob. 9891924924	01-07-2020 02-07-2020	Mandoli	North East, East & Shahdara
10	<b>Sh. Anurag Dass, Ld. MM, South, Saket</b> R/o 2042, Type IV, DA Flats, Gulabi Bagh, Delhi. Mob. 8527291407	03-07-2020 04-07-2020	Mandoli	North East, East & Shahdara
11	<b>Ms. Aakansha Vyas, Ld. MM, Shahdara, KKD</b> R/o Flat No. 705, KKD Court Complex, Delhi. Mob.7042696868	05-07-2020 06-07-2020	Mandoli	North East, East & Shahdara
12	<b>Ms. Tarunpreet Kaur, South West, Dwarka</b> R/o I-13, Gangaram Vatika, Tilak Nagar, New Delhi. Mob. 9810688703	07-07-2020 08-07-2020	Mandoli	North East, East & Shahdara
13	<b>Ms. Prabhdeep Kuar, Ld. MM, PHC</b> R/o C-12, Saket Court Residential Complex, Delhi. Mob. 8527291386	09-07-2020 10-07-2020	Mandoli	North East, East & Shahdara
14	<b>Ms. Deepika Singh, Ld. MM, Central, THC</b> B-78/1, 3 <sup>rd</sup> Floor, Suraj Park, Near Mount Abu Public School, Sector-18 Rohini, Delhi-42 Mob. 8527291399	11-07-2020 12-07-2020	Mandoli	North East, East & Shahdara
15	<b>Sh. Kamran Khan, Ld. MM, South West, Dwarka</b> R/o Flat No. 718, Technology Apartment, I P Extension, Patparganj, Delhi. Mob. 9466750003	13-07-2020 14-07-2020 15-07-2020	Mandoli	North East, East & Shahdara

(C) Further, in view of increased workload, the following Ld. Judicial Officers **shall exclusively deal with applications qua TIP of accused persons through VC** at Court Complex, Tihar & Mandoli ( Except Second Saturday & Sundays). The VC Rooms at CPRO 3 at Tihar and CPRO at Mandoli shall be made available for the said purpose..

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE DISTRICT) cases pertaining to fresh arrests, and grant of PC)
01	<b>Sh. Deepak Kumar-II, Ld. MM, South West Dwarka,</b> R/o 632, Gali No. 4, Subhash Market, Kotla Mubrakpur, Delhi. Mob. 9971459312	01-07-2020 02-07-2020	Tihar	All Police Districts except North East, East and Shahdara
02	<b>Sh. Deepak Kumar-I, Ld. MM, West, THC</b> R/o Flat No.103, Judicial Officers Flats, Sector-26, Rohini. Mob. 7042696874	03-07-2020 04-07-2020	Tihar	All Police Districts except North East, East and Shahdara
03	<b>Ms. Sonam Gupta, Ld. MM, West, THC</b> R/o U-73, DLF, Capital Greens, 15 Shivaji Marg, Delhi. Mob. 7042696860	06-07-2020	Tihar	All Police Districts except North East, East and Shahdara
04	<b>Ms. Aakansha, Ld. MM, West, THC</b> R/o F-31, Prashant Vihar, Rohini, Sec.14, Delhi. Mob. 9953890608	07-07-2020 08-07-2020	Tihar	All Police Districts except North East, East and Shahdara
05	<b>Sh. Sukhman Sandhu, Ld. MM, South West, Dwarka</b> R/o Flat No. 134, Rohit Apartment, Plot No. 30, Sector-10, Dwarka, Delhi. Mob. 9711167803	09-07-2020 10-07-2020	Tihar	All Police Districts except North East, East & Shahdra
06	<b>Ms. Niharka Kumar Sharma, Ld. MM, North, Rohini</b> R/o BU, 1 <sup>st</sup> Floor, Pitampura, Vishakha Enclave, Opp. Income Tax Colony, Delhi. Mob. 9899738240	13-07-2020	Tihar	All Police Districts except North East, East & Shahdra
07	<b>Sh. Dev Saroha, Ld. MM, PHC</b> R/o D-53, Saket Court Residential Complex, Delhi. Mob. 955554800	14-07-2020 15-07-2020	Tihar	All Police Districts except North East, East & Shahdra
09	<b>Mr. Rinku Jain, Ld. MM, West, THC</b> R/o Flat No.B-602, Judicial Officers Residential Complex, Sector 26, Rohini, Delhi. Mob: 9888667700.	01-07-2020 02-07-2020	Mandoli	North East, East & Shahadra
10	<b>Ms. Saloni Singh, Ld. MM , South, Saket</b> R/o 606, KKD Court Residential Complex, Delhi. Mob. 8826264488	03-07-2020 04-07-2020	Mandoli	North East, East & Shahadra
11	<b>Sh. Harun Pratap, Ld. MM, East, KKD.</b> R/o D-51, Saket Court Residential Complex, Delhi. Mob.9650696165	06-07-2020	Mandoli	North East, East & Shahadra
12	<b>Ms. Naina, Ld. MM, Central, THC.</b> R/o 2034, 1 <sup>st</sup> Floor, Type-IV, DA Flats, Gulabi	07-07-2020 08-07-2020	Mandoli	North East, East & Shahadra

	Bagh, Delhi. Mob. 9501400565			
13	<b>Ms. Snigdha Sarvaria, Ld. MM, Shahdara, KKD</b> R/o 10-A, Second and Third Floor, Sanjay Nagar, Near Gulabi Bagh, Delhi. Mob. 9650081029	09-07-2020 10-07-2020	Mandoli	North East, East & Shahadra
14	<b>Sh. Ravindra Kr. Pandey, Ld. MM, Shahdara, KKD</b> R/o Flat No. 202, KKD Court Complex, Delhi. Mob. 965069663	13-07-2020	Mandoli	North East, East & Shahadra
15	<b>Sh. Anubhav Jain, Ld. MM, Shahdara, KKD</b> R/o G-2, Plot No. 310, Sector-4, Vaishali Ghaziabad, UP. Mob. 9654688675	14-07-2020 15-07-2020	Mandoli	North East, East & Shahadra

CHIEF METROPOLITAN MAGISTRATE,  
CENTRAL DISTRICT, DELHI.

**NOTE:**

**Note No (i).** If any of above Ld. MMs is not available due to ill health or any unavoidable extreme exigency, the Ld. Link Magistrate as per their respective link roster of the District concerned, shall perform the duty.

**Note No. (ii).** All bail applications, including interim bail applications, as mandated by all the Minutes of Meetings of High Powered Committee, shall be forwarded by the concerned Superintendent to District Court Complexes by all means, including by way of Email to the Coordinators/Concerned Court Email IDs. However, if bail applications are moved simultaneously with remand applications, the same may be dealt with by the Ld Jail Duty Magistrate at the Court Complex, Tihar & Mandoli Jail premises.

**Note No. (iii).** The Metropolitan Magistrates in District Court Complexes shall ensure that bail orders, digitally signed/manually signed & scanned, be sent through official Court Email Id. Further, all bail orders shall be uploaded on the official website, view-able preferably through a single link/folder. The concerned Jail Superintendents shall cross check from both sources.

**Note No.(iv)** Statements u/s 164 CrPC may be recorded in the Vulnerable Witness Deposition Room/Other Appropriate Room in each Court Complex, and shall not be recorded in the chambers of the Ld Magistrate on Duty.

**Note No(v)** The Jail Superintendents concerned shall submit the bail bond and relevant records to the Courts concerned, once the Courts reopen.

**Note No. (vi) Court Working Hours shall be strictly adhered to,** especially at the Court Complexes, Tihar and Mandoli Jails..

**No.6797-6899/CMM/Central/SS/DM/2020**

**Dated: 29 -06-2020**

**Copy forwarded for information to:-**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi).
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi, **with a request to modify their Duty Rosters to the effect that fresh arrestees shall not be produced in District Court Complexes before 5:00 PM, and they may be produced, after 5:00 PM, before the Duty MM of the day at his/her residence-cum-office.**

4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails, for the dates mentioned above and also with a request to issue directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.**
6. The Ld. Secretaries, DLSAs, all District, Delhi/ New Delhi.
7. All the Ld. ACMMs/ MMs, Central District, Delhi.
8. The Ld. Officers concerned.
9. The Commissioner of Police, Police Headquarters, Delhi
10. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.**
11. The Director, Prosecution, Delhi
12. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi **for necessary action at their end and to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises before 5:00 PM. The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.**
13. The Addl. I. G., Tihar
14. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
15. The Admn. Officer ( Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
16. The Chief Law Officer, Tihar Jail, Delhi.
17. Central Web-site Committee through LAYER
18. The Guard File

**(ARUL VARMA)**  
**CMM, CENTRAL DISTRICT, DELHI**

**ANNEXURE A**

1. The concerned Ld Duty MM of the day, of District (Column B), shall use the VC Room of District Court Complex (Column A), to extend remand of inmates lodged in Jails (Column C), irrespective of territorial jurisdiction.

S.NO1	DISTRICT COURT COMPLEXES (SOURCE POINT)	DISTRICTS (COLUMN)	JAILS (DESTINATION POINT)
1.	TIS HAZARI	(i)CENTRAL (Pre lunch) (ii)WEST (Post Lunch)	Tihar Jail No. 1 Tihar Jail No. 2
2.	PATIALA HOUSE (including cases of ROUSE AVENUE)	NEW DELHI	Tihar Jail No 3
3.	DWARKA	SOUTH WEST	Tihar Jail No 8 and 9
4.	SAKET	(i)SOUTH (Pre lunch) (ii)SOUTH EAST(Post Lunch)	Tihar Jail No. 4 and 5 Tihar Jail No. 6 and 7
5.	ROHINI	(i)NORTH(Pre lunch) (ii)NORTH WEST(Post Lunch)	Rohini Jail No .10
6.	KARKARDOOMA	(i)EAST (10:00AM-12:00PM) (ii)SHAHDARA(12:00PM-2:00 PM) (iii)NORTHEAST(3:00 PM-5:00PM)	Mandoli Jail No 11 and 15 Mandoli Jail No 12 and 14 Mandoli Jail No 13 and 16

**MODALITIES FOR CONDUCTING REMAND PROCEEDINGS VIA VIDEO**  
**CONFERRING**

- 1) For implementation of the above, email ids and relevant details of **Court Point viz. the District Court Complexes** are as hereunder:

S.No	Name of Person in Charge	Phone Number	District Complex	Court	Email id of VC room
1.	Sh. Sandeep Kumar	9911303902	Tis Hazari		<a href="mailto:vcct.ddc@gov.in">vcct.ddc@gov.in</a>
2.	Sh Sukhbir Singh  Sh. Praveen Kumar	9891536986  9873726342	Patiala House		<a href="mailto:phcourts@gmail.com">phcourts@gmail.com</a>
3.	Sh. Chander Mohan	9899622265	Karkardooma		chandramohan22265@gmail.com
4.	Sh. Sachin Sharma	9810660239	Rohini		<a href="mailto:rohnicourts-dl@gov.in">rohnicourts-dl@gov.in</a>
5.	Sh.Sunil Kumar	9811100713	Dwarka		<a href="mailto:vcsw.ddc@gov.in">vcsw.ddc@gov.in</a>
6.	Sh. Bharat Bhushan	9582585705	Saket		<a href="mailto:vcst.ddc@gov.in">vcst.ddc@gov.in</a>

- 2) The email ids and relevant details of **Remote Point viz. the Jails** are as hereunder:

S.No	Name of Superintendent	Phone Number	Jail No.	Email ID of Jail
1.	Sh. Rakesh Kr. Bilyan	9868877647	1 Tihar	<a href="mailto:scj1-tihar@nic.in">scj1-tihar@nic.in</a>
2.	Sh. Adeshwar Kant	9868103602	2 Tihar	<a href="mailto:scj2-tihar@nic.in">scj2-tihar@nic.in</a>
3.	Sh. Pawan Kumar	9711123023/ 9871730275	3 Tihar	<a href="mailto:scj3-tihar@nic.in">scj3-tihar@nic.in</a>
4.	Sh. Rajesh Chauhan	8447181376	4 Tihar	<a href="mailto:scj4-tihar@nic.in">scj4-tihar@nic.in</a>
5.	Sh. O.P. Pandey	9654009701	5 Tihar	<a href="mailto:scj5-tihar@nic.in">scj5-tihar@nic.in</a>
6.	Ms. Sarita Sabharwal	9899882244	6 Tihar	<a href="mailto:scj6-tihar@nic.in">scj6-tihar@nic.in</a>

7.	Sh. Adheshwar Kant	<b>9868103602</b>	7 Tihar	<a href="mailto:scj7-tihar@nic.in">scj7-tihar@nic.in</a>
8.	Sh. Pawan Kumar	<b>9711123023/ 9871730275</b>	8 Tihar	<a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>
9.	Sh. Pawan Kumar	<b>9711123023/ 9871730275</b>	9 Tihar	<a href="mailto:scj8-tihar@nic.in">scj8-tihar@nic.in</a>
10.	Sh. Sunil Kumar	<b>9818562177</b>	10 Rohini	<a href="mailto:sdjr-tihar@nic.in">sdjr-tihar@nic.in</a>
11.	Sh. Ram Mehar Singh	<b>9810056717</b>	11 Mandoli	<a href="mailto:sup.ptt11-tihar@gov.in">sup.ptt11-tihar@gov.in</a>
12.	Ms. Anita Dayal	<b>9810215569</b>	12 Mandoli	<a href="mailto:sup.ptt12-tihar@gov.in">sup.ptt12-tihar@gov.in</a>
13.	Sh. Tariq Salam	<b>9868141636</b>	13 Mandoli	<a href="mailto:scjm13-tihar@gov.in">scjm13-tihar@gov.in</a>
14.	Sh. Rakesh Kumar	<b>9582295768</b>	14 Mandoli	<a href="mailto:scjm14-tihar@gov.in">scjm14-tihar@gov.in</a>
15.	Sh. Tariq Salam	<b>9868141636</b>	15 Mandoli	<a href="mailto:scjm15-tihar@gov.in">scjm15-tihar@gov.in</a>
16.	Ms. Neeta Negi	<b>9899001730</b>	16 Mandoli	Scj16.mandoli@delhi.gov.in

- 3) The Superintendent Concerned shall prepare a daily list of inmates who's date of production is due, and communicate the same to VC In charge via the official email ID, a day prior to the remand date. The list shall contain the following details: FIR no., Name of inmate, parentage, Address, Sections invoked, Police Station, District Court etc. A printout of the list, obtained via email, shall be taken out by VC incharge, and remand order shall be passed on such lists, bearing the name, stamp etc. of the Ld Duty MM, while the accused would be produced before the Ld Duty MM through VC simultaneously. The signed remand order then shall be scanned and sent by the VC incharge to the Superintendents concerned. The Superintendent shall take printouts of the remand order and attach them to each of the custody warrants of the accused produced via VC.
- 4) The Ld Legal Aid Counsel and Ld Assistant Public Prosecutor may also be present at VC room in the Court Complex, if required.
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